

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 54/RP/2016

Subject : Review of order dated 19.7.2016 in Petition No. 403/TT/2014

Date of Hearing : 25.10.2016.

Coram : Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Ltd (KPTCL)
and 14 others

Parties present : Ms. Swapana Seshadari, Advocate, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Adith Mahapatra, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri E. Shyamala, TANGEDCO
Shri R. Kathiravan, TANGEDCO

Record of Proceedings

The learned counsel for the review petitioner submitted that the instant review petition has been filed seeking review of Commission's order dated 19.7.2016 in Petition No. 403/TT/2014 in which the transmission tariff for Gooty-Madhugiri 400 kV D/C line along with the associated bays and establishment of new 400/220 kV Sub-station at Madhugiri with 2x500 MVA transformers under "Transmission System associated with System Strengthening-XIII in Southern Regional Grid" was allowed for 2014-19 tariff period. The Commission has linked the recovery of transmission charges of the instant asset through the PoC mechanism to the establishment of the downstream system by KPTCL. However, the instant transmission system has been implemented as a system strengthening scheme and not merely for the benefit of the distribution companies in Karnataka and hence the transmission charges of the asset is



required to be included in the PoC charges. Learned counsel further requested to allow the recovery of transmission charges from the date of COD through PoC mechanism.

2. Learned counsel for the review petitioner submitted that there is delay of 17 days in filing the instant review petition and requested to condone the delay and admit the review petition.

3. Learned counsel for TANGEDCO submitted that reply to the petition was filed vide affidavit dated 22.10.2016. Learned counsel further submitted that in the absence of downstream connectivity, there is no scope for declaring of COD as well as inclusion of the asset into PoC under sharing mechanism.

4. The Commission directed the respondents to file their reply by 8.11.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 21.11.2016.

5. The review petition shall be listed on 15.12.2016 for further directions.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

